

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5163
ANSWERED ON:27.08.2010
INFRASTRUCTURE FACILITIES IN HOSPITALS
Premdas Shri

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the criteria laid down in regard to infrastructure facilities for the private as well as the Government hospitals in the country;
- (b) whether the infrastructure facilities are in poor state in most of the hospitals in the country;
- (c) if so, the details in this regard; and
- (d) the steps being taken by the Government to improve the said facilities in the hospitals?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE(SHRI GHULAM NABI AZAD)

(a) Under the National Rural Health Mission(NRHM) the Government has finalized Indian Public Health Standards(IPHS) for Community Health Centres(30 bedded health facility) Sub-district and District Hospitals (from 101 to 500 bedded). These are standards of physical infrastructure, equipment, drugs, human resources as well as service range and quality.

Bureau of Indian Standards has developed Indian Standards titled 'Basic Requirements for Hospital Planning' for up to 30 bedded Hospitals and also for up to 100 bedded Hospitals.

(b) & (c): Health being a state subject such information is not maintained centrally.It is for the concerned state government to provide medical facilities according to their need and resources available with them.

(d): Under NRHM, steps have been taken to augment Human Resources, improve physical infrastructure, equipment etc.at community health centres, sub-district and district hospitals.

Apart from the above, the Ministry of Health & Family Welfare has also introduced Clinical Establishment (Registration & Regulation) Bill, 2010, which has already been passed by both the houses of Parliament which aims to register and regulate all types of Clinical establishments as per the minimum standards.

As per the Bill, no person shall run a clinical establishment unless it has been duly registered as per the provisions of this Bill. For registration and continuation, every clinical Establishment shall fulfill the conditions of minimum standards of facilities and services and minimum requirement of personnel as may be prescribed. Thus, when the Bill becomes an act its enforcement will ensure improvement of infrastructure facilities of hospitals in both Government and Private Sectors.